

Government of India
Ministry of Finance
Department of Expenditure

LOK SABHA
UNSTARRED QUESTION NO. 2937

TO BE ANSWERED ON FRIDAY, THE 02nd DECEMBER, 2016
AGRAHAYANA 11, 1938 (SAKA)

ANOMALIES IN SEVENTH CENTRAL PAY COMMISSION

QUESTION

2937. SHRI SUDHEER GUPTA:
SHRI ASHOK SHANKARRAO CHAVAN:
DR. SUNIL BALIRAM GAIKWAD:
SHRI T. RADHAKRISHNAN:
KUNWAR HARIBANSH SINGH:
SHRI GAJANAN KIRTIKAR:
SHRI BIDYUT BARAN MAHATO:
SHRI S.R. VIJAYAKUMAR:

Will the **Minister of FINANCE** be pleased to state:

- (a) whether the Government has received request from the Central Government Employees/Pensioners and public representatives in respect of pay anomalies in view of the implementation of recommendations of the Seventh Central Pay Commission;
- (b) if so, the details thereof and the reasons therefor, post-wise;
- (c) whether the anomalies have been removed by the Government;
- (d) if so, the details thereof, post-wise; and
- (e) if not, the reasons therefor and the time by which a decision is likely to be taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI ARJUN RAM MEGHWAL)

- (a) to (e): The Government has set up Anomaly Committees to settle the anomalies arising out of the implementation of the Seventh Central Pay Commission recommendations. The Anomaly Committee is to dispose of the anomalies within a period of one year. Based on the recommendations of the Committee on various issues, appropriate decision will be taken by the Government.
